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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.No.722/1990

New Delhi, This the 20th Day of July 1994

Hon'ble Shri C.J. Roy, Member (J)

Hon'ble Shri P.T.Thiruvengadam, Member (A)

Shri Anil Kumar
s/o Shri Ram Ekbal Sharma
Vill: Sarai-Ohnesh,
P.O. Sabadei- Buzurg,
Distt. Vaishali (Bihar)
Pin:844509

..Applicant

By Shri Jog Singh, Advocate

Versus

Union of India

1. Through its Secretary
Department of Posts
Ministry of Communications
Dak-Tar Bhavan
New Delhi 110 001.

2. Secretary
Department of Personnel & Training
North Block
New Delhi 110001.

3. Secretary
Union Public Service Commission
Dholpur House,
New Delhi.

..Respondents

By Shri M K Gupta, Advocate

O R D E R (Oral)

Hon'ble Shri C.J. Roy, Member (J)

1. Shri Jog Singh, the learned counsel for the applicant makes a statement across the bar that his client has not contacted him. Besides, the validity of second proviso to Rule 4 of the Civil Services Examination which is the subject matter of this OA has already been settled by the Hon'ble Supreme Court in other cases. Under the circumstances Shri Jog Singh requests permission to withdraw the case. Permission is granted. The OA is dismissed as withdrawn. No costs.

P.J. Singh

(P.T.THIRUVENGADAM)
Member (A)
LCP

W.L.
(C.J.ROY)
Member (J)